

OA 965/89

(3)

Date: 25.7.90

Neither the Applicant nor his Advocate is present.

Mr. J.G. Sawant, Advocate for the Respondents.

The Respondents have filed their reply in the office on 2.7.90 and copy has been served on the Advocate for the Applicant, Mr. Gangal on 2.7.90.

Since the reply of Respondents has been filed in the matter, the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine-die list.

Mr. Sawant says that at the time of fixing the date of final hearing notice may be issued to Respondent No.2. Notice may also be issued to the Applicant.


Dy. Registrar.

M.P. No. 457/92 for
withdrawal fixed
on 9/6/92
by
A/G.

22/6/92 PT

The applicant by Mr. D.V. Gangal
Respondent by Mr. J.G. Sawant
By court order dated 6-24/6/92
for orders in MP 457/92


no
co

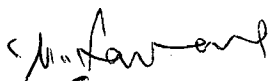
(4)

Dated: 24-6-92

Mr. D. V. Gangal for the
applicant. Mr. J. G. Sawant for
the respondents.

M.P. No. 457/92 has been
filed with a ~~prayer~~ that the
applicant may be permitted to
withdraw the application as the
case may be ^{settled amicably} in Permission granted.
The OA is disposed of as withdrawn
M.P. 457/92 is also disposed of.


(J.P. Sharma)
M (J)


(Usha Savara)
M (A)

24/6/92
order/Judgment despatched
to Applicant Respondent (s)
on 6-7-92


9/7/92

Dated: 5.12.94

Shri D. V. Gangal, counsel
for the applicant -

Shri Gangal has filed
M.P. 1236/94 seeking grant of
pensionary and other benefits.

Issue notice to the respondents
to file reply on M.P. 1236/94
within four weeks.


List the case on 13.1.95
for orders.

MP No. 1236/94
For grant of
pensionary &
other benefits
on 5/12/94.

Yes
11/12

Notices are issued
to Respondents on 22-12-94

HW


(B.S. Hegde)
M (J)